

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.401**  
**CP/47/ND/2024**

**IN THE MATTER OF:**

Aruna Sharma And Anr.	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 02.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Adv. Abhishek Chauhan
For the Respondent	:	

**ORDER**

Mr. Abhishek Chauhan the Learned Counsel for the Applicant is present through VC. The Applicant is directed to serve the copy of the application to the Respondent. No representation on behalf of the Respondent. Proof of service is not available on Board. Let Counsel for the Applicant take steps for uploading the proof of service on board and reply be filed on behalf of the Respondent within 7 days.

List the matter on **15.05.2024**.

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**